

NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/111/(IB)/2017

NAME OF THE PETITIONER(S)

: DAXEN AGRITECH INDIA PVT LTD

NAME OF THE RESPONDENT(S)

: DAEHSAN TRADING INDIA PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1) S. RAJEMDRAN

Resolution Profesional

John 17

ORDER

Mr. S. Rajendran, RP in person present and submitted the report of the meeting of the Committee of the Creditors held on 23.08.2017 wherein under agenda item No.9, it has been resolved by the CoC that the IRP Mr. S. Rajendran will continue as Resolution Professional with effect from 23.08.2017, as required u/s 22 (1)(2)and(3)(a) of the I&B Code, 2016. Accordingly, the IRP shall proceed in the matter as RP for making compliance with the provisions of the IBC, 2016.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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